

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 101

CP (IB) No. 121/Chd/Chd/2023

IN THE MATTER OF:

IDBI Bank Ltd.

...Petitioner

Vs.

Amarjit Singh Cheema

...Respondent

Under Section: 95(1), IBC 2016

Order delivered on 30.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Harsh Garg, Advocate
Mr. Pulkit Goyal, Advocate
For the Respondent : Mr. Vishav Bharti Gupta, Advocate
For the RP : None

ORDER

On the last date of the hearing, respondent-personal guarantor was directed to file his objections, if any, against the report of RP within five days failing which the right to file the reply was to be forfeited. Today again, Ld. Counsel for the Respondent-Personal Guarantor has sought a date for filing objections. Sufficient opportunities have already been granted. Reply/objections to the report of RP on behalf of the Personal Guarantor are forfeited. List the matter for arguments on 15.05.2024.

Sd/-

Sd/-

(L. N. GUPTA)
MEMBER (T)

(HARNAM SINGH THAKUR)
MEMBER (J)

Preeti